

FIR NO. 8704/20  
PS Ashok Vihar

29.05.2020

Present: Ld. APP for the state.

Sh. Sauraj Yadav, Ld. counsel for the applicant Himanshu Kumar through CISCO WEBEX Meeting App.

Reply not received from the Jail Superintendent. Let the Jail Superintendent be informed today itself to file the reply with regard to the present application by 31.05.2020.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 280/20  
PS Mangol Puri  
U/s 188 IPC  
29.05.2020

Present: Ld. APP for the state.

None for the applicant.

Reply not received from the concerned PS.

Let the report be called positively by tomorrow through the Naib  
Court attached with the court today.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

Sangeeta Vs. SHO  
PS Keshav Puram

29.05.2020

Present: Ld. APP for the state.

Sh. Vijay Dahiya, Ld. counsel for the applicant through  
CISCO WEBEX Meeting App.

Hearing conducted through VC.

Let reply to the application be called through SHO PS concerned for  
**01.06.2020.**

Copy of this order be sent to the concerned SHO for compliance  
by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on  
website of the District Courts.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 239/20  
PS Mauriya Enclave  
U/s 392/394/34 IPC  
29.05.2020

This is an application for releasing mobile phone **Redmi Note 4** Smart.  
Present: Ld. APP for State  
None for applicant.  
IO has filed his reply. Taken on record. IO has stated in the application that he has no objection if the mobile phone is released to the applicant.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the mobile phone in question be released to the applicant on furnishing **security bond as per valuation report of the Mobile Phone**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the mobile phone from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the Mobile phone is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the mobile phone prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Pradeep Kumar attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

CC no. 15569/19  
Ms Sapna Singh Vs. Kapil and Ors.  
29.05.2020

Present: Sh. Ravin Rao, Ld. counsel for the applicant through  
CISCO WEBEX Meeting App.

Proceedings conducted through VC.

In the present application, the main file is pending before the court  
of Ms. Rajani Ranga, Ld. MM, Mahila Court, NW, Rohini as per the arguments  
of the counsel.

In order to decide the present application, the main file is required.

Let notice be served to the Ahlmed telephonically with the direction  
to place the record with regard to the present application on urgent basis by  
01.06.2020.

it is submitted by the counsel that he has also served the copy of this  
application to the concerned respondents.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

E FIR NO. 000337/20  
PS Shalimar Bagh

29.05.2020

Present: Ld. APP for the State in person.

None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned  
for **01.06.2020**.

Copy of this order be sent to the concerned SHO for compliance  
by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on web-  
site of the District Courts.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 70/20  
PS Budh Vihar  
U/s 25/54/59 Arms Act  
29.05.2020

Present: Ld. APP for the state.  
Accused is in J.C.  
Sh. Masood Alam, Ld. Counsel for the accused through CISCO WEBEX  
Meeting App.

This is an application filed on behalf of the accused Shaurabh U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 19.03.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO. IO has opposed the bail application.

Ld. APP has also opposed the bail application on the ground that accused may commit the crime again.

I have heard the argument and perused the record.

The investigation qua the accused is complete as the charge-sheet has been filed in the court. Case property stands recovered. No purpose would be served by keeping the accused behind the bar as his custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 10,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 427/17  
PS Shalimar Bagh

29.05.2020

Present: Ld. APP for the state.

Sh. Tarun Gehlot, Ld. counsel for the accused through  
CISCO WEBEX Meeting App.

File not received.

Let the Reader /Ahlmad of the court dealing with the jurisdiction of  
PS Shalimar Bagh be informed telephonically and also order be sent to them  
through E-Mail or WhatsApp with the direction to place the file with regard to  
the present case positively by tomorrow i.e. 30.05.2020.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 77/20  
PS Ashok Vihar  
u/s 392/394/34 IPC

29.05.2020

Present: Ld. APP for the state.

Sh. Ajay Kumar Mishra, Ld. counsel for the accused through  
CISCO WEBEX Meeting App.

Hearing held through VC.

Reply to the application not received.

Let copy of the order along-with the application be sent to the  
concerned SHO for compliance through the Naib Court attached with the court  
today.

Put up for further proceedings on 30.05.2020 at 12 noon.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 77/20  
PS Ashok Vihar  
u/s 392/394/34 IPC

29.05.2020

Present: Ld. APP for the state.

Present: Ld. APP for the state.

Sh. Ajay Kumar Mishra, Ld. counsel for the accused through  
CISCO WEBEX Meeting App.

Hearing held through VC.

Reply to the application not received.

Let copy of the order along-with the application be sent to the  
concerned SHO for compliance through the Naib Court attached with the court  
today.

Put up for further proceedings on 30.05.2020 at 12 noon.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 95/20  
PS Subhash Place

29.05.2020

Present: Ld. APP for the state.

Sh. Saurabh Duggal, Ld. counsel for the applicant through CISCO  
WEBEX Meeting App.

Charge-sheet not placed before the court.

Let fresh directions be communicated to the Ahlmad of the  
concerned court telephonically to place the file before the court on 01.06.2020.

Put up for further proceedings on 01.06.2020.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 1291/20  
PS S. Rohini

29.05.2020

This is an interim bail application moved on behalf of accused

Present: Ld. APP for the state.

Sh. C.P. Singh, Ld. counsel for the accused through CISCO  
WEBEX Meeting App.

The counsel submits that he is unable to procure the order of bail in favour of the accused already passed as the same is not available on the website and the concerned court is closed. He submits that as per the guidelines of High Power Committee, the case of the accused falls within the relief as provided in the guidelines.

Even if regular bail has been granted to the accused and he is unable to furnish the bail bond and further the bail order is not being produced before the court, there is no harm to release the accused on interim bail for a period of 45 days as the fact of the regular bail can be ascertained thereafter, when the regular court reopens.

Thus, let the copy of the order be sent to Jail Superintendent with the directions to take personal bonds in the sum of Rs. 10,000/- from the accused and release him thereafter with regard to the present FIR.

Copy of the order be sent to the counsel for the accused through WhatsApp or E-mail.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 249/18  
PS Aman Vihar  
29.05.2020

Present: Ld. APP for the state.  
Accused Shahnawaz is in J.C.  
Sh. Sadaf, Ld. Counsel for the accused through CISCO WEBEX  
Meeting App.

This is an application filed on behalf of the accused U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 04.03.2020. It is stated by the counsel that the accused was on regular bail and due to his non appearance NBWs were issued against him and he is in custody since then. The counsel has prayed for the release of the accused on regular bail / interim bail.

Reply of the IO perused.

Ld. APP for the state has opposed the bail application stating that the accused jumped the bail given to him originally and the possibility that he may commit the same act again cannot be ruled out. Further, the offence is serious in nature.

Arguments heard.

Considering the conduct of the accused and the seriousness of the matter, no ground for bail are made out at this stage. Accordingly, the bail application is dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader / Ahlmed.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 22/20  
PS Aman Vihar

29.05.2020

Application taken up through VC for urgent hearing for superdari of mobile phone

Present: Ld. APP for the State in person.

None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for **31.05.2020.**

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

Ch. NO. 1003  
PS Prem Nagar

29.05.2020

Application taken up through VC for urgent hearing for releasing of  
DL.

Present: Ld. APP for the State in person.

None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for  
**31.05.2020.**

Copy of this order be sent to the concerned SHO for compliance by  
the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on  
website of the District Courts.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

Ch. NO. 1003  
PS Prem Nagar

29.05.2020

Application taken up through VC for urgent hearing for superdari of vehicle bearing no. DL-6SBC-9334.

Present: Ld. APP for the State in person.

None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned for **31.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

CC NO. 23843/19  
Meenu Duggal Vs. Pradeep Duggal  
29.05.2020

Present: Sh. H.S. Popli, L.d. counsel for the applicant through VC.

Records have not been received in compliance of order dated 21.05.2020.

let records be called from concerned court regarding the entire case positively for 30.05.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader / Ahlmed.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 309/20  
PS Budh Vihar  
U/s

29.05.2020

Present: Ld. APP for the State in person.

None for applicant.

Reply not filed.

Let reply to the application be called through SHO PS concerned  
for **01.06.2020**.

Copy of this order be sent to the concerned SHO for compliance  
by the Naib Court attached with the court today.

In-charge Computer Branch is directed to upload the order on web-  
site of the District Courts.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

Harpreet Vs. Dharampal  
U/s

29.05.2020

Present: Petitioner in person.

Counsel Sh. Kushal Raj Gupta.

Hearing conducted through CISCO WEBEX Meeting App.

Report not received till date from the protection officer.

Let notice be issued to the protection officer to file the report with regard to the petition of the applicant for 01.06.2020.

Ahlmad is directed to send the scanned copy of the petition to the concerned protection officer through E-mail or Whatsapp in order to ensure that the report is positively filed by 01.06.2020.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

**IN THE COURT OF SH. Abhishek KUMAR-II: MM: DELHI.**

FIR No. 187/2020  
PS: Kanjhawala  
U/s 323/354/506 IPC

29.05.2020

Statement U/s 164 Cr.P.C

Present: **IO W/PSI Smriti Gupta along with victim Aarti D/o Sh. Mahender, aged about 23 years R/o H.No. N-352-55, Colony Sawda Delhi.**

This application for recording the statement of **Aarti D/o Sh. Mahender** u/s 164 Cr.PC is filed before me being the Duty MM. I have marked the application to myself for disposal. In compliance of Covid-19 guidelines, the proceedings are conducted in the vulnerable witness room.

**Aarti D/o Sh. Mahender** appeared alongwith IO. The IO has identified her. Let statement of IO be recorded.

Statement of IO W/PSI Smriti Gupta No. D-3011, PS Kanjhawala, Delhi.

On SA.

I identify victim **Aarti D/o Sh. Mahender, aged about 23 years R/o H.No. N-352-55, Colony Sawda Delhi**

RO & AC

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

Now, IO has been asked to leave the vulnerable witness room. IO has left the the vulnerable witness room. The persons now left in the vulnerable witness room are **Aarti D/o Sh. Mahender** and myself.

In order to ascertain as to whether **Aarti D/o Sh. Mahender** is free from any kind of external pressure, undue influence, force or coercion of any kind, certain questions are put to her as under:-

Q: What is your name?

A:

Q: What is your father name ?

A:

Q: What is your age?

A:

Q: Do you understand difference between truth and falsehood?

A:

Q: Whether you are making this statement voluntarily?

A:

Q: Whether any pressure/coercion of any person has been put upon you to make this statement ?

A:

Q: Whether you want to get your statement recorded.

A:

After putting all these questions, I am of the opinion that witness **Aarti D/o Sh. Mahender** is competent to get her statement recorded and no external pressure or coercion has been used against her to get her statement recorded. **The witness has been administered oath.** The statement of **Aarti D/o Sh. Mahender** is recorded as under:-

The statement of **Aarti D/o Sh. Mahender** has been recorded and read over to her.

**Certificate:**

The statement was taken in my presence and was read over to the person making it and has been admitted by her to be correct. It contains a full and true account of the statement made by her.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

Ahlmad is directed to place the statement in sealed cover and send the same to the concerned MM through the Ld. CMM for further proceedings. A copy of the proceedings be provided to IO. IO is directed not to disclose the contents of the statement of the witness to anyone.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

**IN THE COURT OF SH. Abhishek KUMAR-II: MM: DELHI.**

FIR No. 179/20  
PS: Prem Nagar  
U/s 376/363/366 IPC & 6 Pocs0 Act

Statement U/s 164 Cr.P.C

29.05.2020

Present: **IO SI Neetu Singh along with victim M D/o X.**

This application for recording the statement of **M D/o X** u/s 164 Cr.PC is filed before me being the Duty MM. I have marked the application to myself for disposal. In compliance of Covid-19 guidelines, the proceedings are conducted in the vulnerable witness room.

**M D/o X** appeared alongwith IO. The IO has identified her. Let statement of IO be recorded.

Statement of IO SI Neetu Singh PS Prem Nagar, Delhi.

On SA.

I identify victim **M D/o X.**

RO & AC

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

Now, IO has been asked to leave the vulnerable witness room. IO has left the the vulnerable witness room. The persons now left in the vulnerable witness room are **M D/o X** and myself.

In order to ascertain as to whether **M D/o X** is free from any kind of external pressure, undue influence, force or coercion of any kind, certain questions are put to her as under:-

Q: What is your name?

A:

Q: What is your father name ?

A:

Q: What is your age?

A:

Q: Do you understand difference between truth and falsehood?

A:

Q: Whether you are making this statement voluntarily?

A:

Q: Whether any pressure/coercion of any person has been put upon you to make this statement ?

A:

Q: Whether you want to get your statement recorded.

A:

After putting all these questions, I am of the opinion that witness **M D/o X** is competent to get her statement recorded and no external pressure or coercion has been used against her to get her statement recorded. **The witness has been administered oath.** The statement of **M D/o X** is recorded as under:-

The statement of **M D/o X** has been recorded and read over to her.

**Certificate:**

The statement was taken in my presence and was read over to the person making it and has been admitted by her to be correct. It contains a full and true account of the statement made by her.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

Ahlmad is directed to place the statement in sealed cover and send the same to the concerned MM through the Ld. CMM for further proceedings. A copy of the proceedings be provided to IO. IO is directed not to disclose the contents of the statement of the witness to anyone.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 185/2020  
PS North Rohini

29.05.2020

Present: Ld. APP for the state.

Sh. Nagender Singh, Ld. counsel for the applicant through CISCO  
WEBEX Meeting App.

Reply not received from the Jail Superintendent. Let the Jail  
Superintendent be informed today itself to file the reply with regard to the  
present application by 31.05.2020.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

FIR NO. 714/2018  
PS Mangol Puri

29.05.2020

Present: Ld. APP for the state.

Surety in person.

Accused is in JC.

File taken up upon the request of the surety for furnishing  
bail bond on behalf of the accused.

Bail bond furnished and accepted. Original FD be taken on  
record.

Put up for date already fixed.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

E FIR NO. 008502/2020  
PS Vijay Vihar  
U/s 379/411/34 IPC

29.05.2020

This is an application for ossification test of the accused filed by the IO.

Present: Ld. APP for the state.

IO in person.

Let the original order be called from the CMM Office for verification of the order and for the disposal of the application on 30.05.2020.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020

E FIR NO. 000127/20  
PS Subhash Place  
U/s 379/34 IPC

29.05.2020

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Let the present charge-sheet be placed before concerned court on 20.06.2020.

(Abhishek Kumar)  
Duty MM-05, (North-West), Delhi  
Delhi/29.05.2020